

into India now, or have they been completely removed?

Shri Karmarkar: The volume of imports is necessarily restricted in the case of certain drugs, on foreign exchange considerations. In respect of some other drugs, there was an O.G.L. 23 which still continues to be in force at the time.

Dr. P. S. Deshmukh: Is there any quota fixed for the year 1952-53 and if so what is it?

Shri Karmarkar: As my hon. friend doubtless knows, the quota fixed for 1952 was announced on 15th January, and the quota fixed for the latter half of the year will be announced on the 15th June.

Shri Gurupadaswamy: Has it come to the notice of the Government, that many Indian drugs manufactured here are sold under foreign labels?

Mr. Speaker: The hon. Member refers to spurious drugs or to drugs sold under foreign labels?

Shri Karmarkar: The attention of Government has been drawn to cases of spurious drugs like 'Gripewater' for instance. There was a time when attempts were made in this country to fabricate that medicine and sell it under foreign label. Action also was taken in that case.

Shri Gurupadaswamy: May I know, Sir, what action have the Government taken against those people who have been caught?

Shri Karmarkar: As my hon. friend knows, those who are caught are tried.

IMPORTS •

*591. **Dr. P. S. Deshmukh:** (a) Will the Minister of Commerce and Industry be pleased to state the value of imports into India from various countries in the years 1949, 1950 and 1951?

(b) Is there any quantity fixed for 1952?

(c) If so, what is it?

The Deputy Minister of Commerce and Industry (Shri Karmarkar):

(Figures in crores of Rs.)

(a) 1949	... *Rs. 6.64-14	(Provisional).
1950	... Rs. 5.44-86	(Provisional).
1951	... Rs. 8.63-82	(Provisional).

* Excludes land borne trade with Pakistan in 1949.

(b) and (c). Quantum of imports is fixed in each case having regard to foreign exchange position and local production.

Dr. P. S. Deshmukh: In view of the adverse balance of trade, is it proposed to restrict imports in the current year?

Shri Karmarkar: The matter is under our consideration at the moment.

Shri M. L. Dwivedi: May I know, Sir, if there has been an abuse of the facility of importing completely knocked-out cars from foreign countries as personal luggage?

Shri Karmarkar: Sir, by 'abuse' my hon. friend perhaps means that in the past it was our policy to admit as luggage what were called home delivery cars especially from the sterling area. In view of the representations of automobile manufacturers in the country, we have restricted that privilege to a large extent at the moment.

INDIA STORES DEPARTMENT, LONDON

*592. **Dr. P. S. Deshmukh:** (a) Will the Minister of Works, Housing and Supply be pleased to state the actual expenditure incurred during 1950-51 on the maintenance of the India Stores Department, London, and what was the departmental charges for services rendered in each year?

(b) Are these departmental charges for services rendered fixed on any percentage basis?

(c) If not, what is the basis of these charges?

(d) What is the value of transaction done through the India Stores Department, London in the above years?

(e) What is the proportion of the Indian employees to the total number of employees in this Department?

(f) What is the total monthly salary of the Indians and non-Indians?

(g) Are the transactions entered into by the Stores Department in London examined by audit?

(h) If so, are there any serious objections raised by the auditor?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) The actual expenditure incurred on the maintenance of the India Store Department in London was —

Financial year 1950-51... £255,108=
(Rs. 34,01,440).

Financial year 1951-52... £314,661=
(Rs. 41,95,480).